

have not implemented the interim award?

Shri L. N. Mishra: Bihar 3, Madhya Pradesh 1, Madras nil, Orissa 1, Uttar Pradesh 9 and Punjab 1, total 15.

Shri K. N. Pandey: May I know whether it is a fact that the delay in submitting the report is due to the fact that they have to enquire into four things, viz., wage rates, scales of different categories, bonus and gratuity?

Shri L. N. Mishra: Yes.

Residential Flats in Indra Market

Shri Amjad Ali:
Dr. Gangadharra Silva:
*18. Shri Arjun Singh
Bhadauria:
Shri S. A. Mehdi:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1302 on the 9th September, 1950 and state:

(a) whether residential flats Nos. 1, 8, 15, 21, 22 in Indra Market were released from auction though declared unallottable;

(b) if so, the reasons therefor; and

(c) whether the first instalment of cost realized from these flats will be returned now that the flats had been declared unallottable?

The Deputy Minister of Rehabilitation (Shri F. S. Naskar): (a) and (b). It is regretted that due to a clerical error in the reply to Starred Question No. 1302 on the 9th September, 1950, it was stated that only one residential flat was valued at Rs. 9,859 after allowing rebate for the half end wall. In fact there are 8 such flats Nos. 1, 7, 8, 14, 19, 21, 22 and 28 in which this rebate was to be given and for the purpose of allotability the price to be considered would be Rs. 9,859.

(c) The first instalment will not be returned since the flats are now allottable.

श्री अर्जुन सिंह भदौरिया : क्या मैं जान सकता हूँ कि क्या माननीय मंत्री महोदय ने अगस्त महीने में इंदिरा मार्केट, सब्जी मंडी के बारे में कोई आदेश निकाला था कि सभी फ्लैट एलाट कर दिए जाएँ ?

Shri F. S. Naskar: No.

श्री अर्जुन सिंह भदौरिया : जवाब हिन्दी में दिया जाए ।

श्री पू० शं० नास्कर : जी नहीं ।

श्री अर्जुन सिंह भदौरिया : क्या माननीय मंत्री जी को यह मालूम है कि २ सितम्बर, १९५१ को जो प्रश्न का उत्तर दिया गया था वह सही नहीं था ?

श्री पू० शं० नास्कर : मैंने सौरभजन जवान में यह कह दिया है कि क्वेरिशन परर से ऐसा हुआ ।

श्री अर्जुन सिंह भदौरिया : क्या मंत्री महोदय को मालूम है कि एक फ्लैट नम्बर ६ जिसकी कीमत १०,०६० थी, उसको एलाट किया गया था, यदि हा, तो ऐसा क्यों किया गया ?

श्री पू० शं० नास्कर : १०,०६० जिसकी कीमत होती है वह मान-एलाटेबल है और १०,००० तक जिसकी कीमत होती है वह एलाटेबल होता है ।

Dr. Gangadharra Silva: When the flats were declared to be auctioned and unallottable on 9th May, 1950, I would like to know why it was done.

Shri F. S. Naskar: In the original answer, due to a clerical error, it was said that one flat was declared allottable. We have corrected it and now we find that 8 flats are allottable.

Bogus Registration of Plots

*19. Shri Amjad Ali: Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the